

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-21/2008(Pt.)/11932/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, The Joint Registrar,
Gauhati High Court,
Itanagar Permanent Bench.

Dated Guwahati, 11 December, 2023.

Sub:- **Earned leave.**

Ref:- No. HC(IB)-VIG/01/2023/428-31 dated 06.12.2023.

Sir,

With reference to the above, I am directed to inform you that Shri Tageng Padoh, District & Sessions Judge, Pasighat, East Siang District has been granted **extension of earned leave for two days w.e.f. 07.12.2023 to 08.12.2023, alongwith station leave permission**, subject to submission of his Leave Admissibility Report at the Gauhati High Court Itanagar Permanent Bench. The Chief Judicial Magistrate cum Civil Judge (Sr. Division), Pasighat will continue to remain in-charge of Shri Padoh's Court and Office in his absence.

Yours faithfully,


Sd/-
JT. REGISTRAR (VIGILANCE)

Memo No. HC.VII-21/2008(Pt.)/11933-11934/A, dated , 11-12-23

Copy to:

1. Shri Tageng Padoh, District & Sessions Judge, Pasighat, East Siang
District, Arunachal Pradesh.

✓ 2. The Project Manager, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)